

quarter on 19th November, 1975 but no penal action was taken against him in respect of this quarter.

**Cases of adjustment of claims pending with Settlement Officer, Delhi**

94. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) how many cases of displaced persons regarding adjustment of claims of Uhasnagar and Khopari Colony, District Thana (Maharashtra) are pending with the settlement officer, New Delhi;

(b) how much amount is involved in these cases;

(c) whether adjustment of claims of these displaced persons is going on for years together;

(d) what are the reasons for delay; and

(e) when these cases will be finally decided and amounts paid to the persons concerned?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) and (b). Since no separate registers of pending cases regarding adjustment of claims of Uhasnagar and Khopri Colony have been maintained, precise number of such cases and the amount involved are not available.

(c) and (d). Yes, Sir. These cases are pending finalisation mainly on account of the following reasons:

- (i) Lack of response on the part of the claimants and their associates;
- (ii) Non-issue of 'No Refund Certificates' from the various authorities in the State Government; and

(iii) Non-compliance of formalities/requirements prescribed under the Displaced Persons (Compensation and Rehabilitation) Act, 1954 and the Rules thereunder.

(e) Efforts are being made to expedite finalisation of these cases on priority basis.

**Outdated Rules of Maharashtra Housing Board**

95. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government have received a representation dated 23rd July, 1977 from Tenants' Association of Maharashtra Housing Board Ambernath Distt. Thana (Maharashtra) regarding Maharashtra Housing Boards lopsided rules and outdated regulations;

(b) if so when and what action has been taken in regard to that;

(c) if no action has been taken upto now the reasons thereof; and,

(d) when the action shall be taken?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Association sent a representation with the following requests:—

- (i) the income limit of eligibility for allotment/retention of houses constructed under the Integrated Subsidised housing Scheme for Industrial Workers and Economically Weaker Sections of Community may be increased from Rs. 500 to Rs. 1000 per month;
- (ii) the rent slabs in respect of the above houses may be reduced; and